

**GOVERNMENT OF INDIA  
MINISTRY OF MINORITY AFFAIRS**

**LOK SABHA**

**UNSTARRED QUESTION NO. 82  
TO BE ANSWERED ON 24.02.2016**

**SACHAR COMMITTEE REPORT**

**82: SHRI P. KARUNAKARAN  
SHRI P.K. BIJU:**

Will the Minister of MINORITY AFFAIRS be pleased to state:

- (a) whether the Government had accepted the Sachar Committee Report for solving problems of Muslim community and other minorities in India; and
- (b) if so, the details thereof and the status in respect of implementation of the recommendations?

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF MINORITY AFFAIRS  
(SHRI MUKHTAR ABBAS NAQVI)**

(a) & (b): The Sachar Committee submitted its report on 17<sup>th</sup> November, 2006. The Ministry of Minority Affairs circulated the recommendations / suggestions, contained in the report, to the concerned Ministries / Departments for examination and comments. Later, each recommendation was discussed in various rounds of inter-ministerial meetings. After detailed discussions, the Government accepted 72 recommendations.

For administrative convenience and effective implementation of 72 accepted recommendations, the Government took 43 decisions by clubbing the recommendations of similar nature in the following focus areas:

- (i) Education (15 decisions)
- (ii) Skill Development of Minorities (2 decisions)
- (iii) Access to credit (6 decisions)
- (iv) Special development initiatives (2 decisions such as Multi-sectoral Development Programme and Jawaharlal Nehru National Urban Renewal Mission )
- (v) Measures for affirmative action (4 decisions such as Setting up of National Data Bank and Assessment & Monitoring Authority, etc)
- (vi) Protection and Management of Waqf Properties (4 decisions), and,
- (vii) Miscellaneous (10 decisions such as Prevention of Communal Violence, Delimitation Act, Sensitization, Multi-Media campaign etc.)

The responsibility for implementation of these decisions has been given to Ministry of Minority Affairs and the concerned Ministries/Departments. Follow up action on all 43 decisions has been taken by the Government. Most of the decisions have already been implemented. The follow up action on remaining decisions is of on-going nature and their progress is monitored on regular basis by the Ministry of Minority Affairs. The text of each recommendation, the details of each accepted recommendation and their up-to-date status, are available on the website of this Ministry [www.minorityaffairs.gov.in](http://www.minorityaffairs.gov.in).

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